

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRJI JAYANT SINHA) (a) to (e) The Central Public Sector Enterprises (CPSEs) have the option of capital restructuring and they adopt such practices as a part of their professional financial management. In view of such offers, the Government may agree to tender/offer equity, if a CPSE decides to buy-back its own shares in the process.

The financial data of the CPSEs are captured by the Department of Public Enterprises in its annual publication in "Public Enterprises Survey", which is based on audited balance sheets and is in public domain.

The CPSEs take a view on the possible buy-back as a part of their financial management in their Board meetings. They follow a defined procedure and time-frame for buyback process in terms of the extant provisions of Indian Companies Act and SEBI guidelines/regulations. Government considers these offers for buy-back by the CPSEs on merits on a case to case basis and may participate in the process as an investor.

Announcement regarding interest free home loans

†236. SHRI RAM NATH THAKUR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has made an announcement about providing interest free home loan in urban and rural areas;

(b) if so, the details thereof; and

(c) if any such announcement has already been made by Government then the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) No, Sir. However from time-to-time, Government have introduced various interest subvention/subsidy schemes for housing loans extended by Primary Lending Institutions (PLIs) to borrowers including Economically Weaker Sections (EWS) and Lower Income Group (LIG) which are aimed at providing relief to the borrowers.

Lack in clarity of Section 11 of IT Act

237. DR. KANWAR DEEP SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether due to lack of clear definition of income for purpose of Section 11 of IT Act, tax authorities are misusing powers against charitable trusts;

† Original notice of the question was received in Hindi.